



2026:AHC:25849

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3096 of 2026

Nirmala Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Kumar Rai, Hemant Kumar Rai
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.3 to decide Case No.T202415060404692 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.3-Assistant Collector/Tehsildar, Tehsil-Lalganj, District Azamgarh to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026
Pramod Tripathi